

each day;

Explanation - The actual stocks at any point of time during the day may be different from that of the displayed opening stocks to the extent of sale and receipt of such fertilisers upto the time of inspection during that day.

- (b) a list of prices or rates of such fertilisers fixed under clause 3 and for the time being in force.

5. Issue of Cash/Credit Memorandum

Every dealer shall issue a cash or credit memorandum to a purchaser of a fertiliser in Form M.

III. CONTROL ON DISTRIBUTION OF FERTILISERS BY MANUFACTURER/IMPORTER

6. Allocation of Fertilisers to Various States

The Central Government may, with a view to securing equitable distribution and availability of fertilisers to the farmers in time, by notification in the Official Gazette, direct any manufacturer/importer to sell the fertilisers produced by him in such quantities and in such State or States and within such period as may be specified in the said notification.

IV. AUTHORISATION OR REGISTRATION OF DEALERS

7. Registration of Industrial Dealers and Authorisation of other Dealers

No person shall sell, offer for sale or carry on the business of selling of fertiliser at any place as wholesale dealer or retail dealer except under and in accordance with clause 8;

Provided that a State Government may, if it considers it necessary or expedient, by notification in the Official Gazette, exempt from the provisions of this clause any person selling fertiliser to farmers in such areas and subject to such conditions as may be specified in that notification.

8. Application for Intimation or Registration

1. Every person intending to sell or offer for sale or carrying on the business of selling of fertiliser as Industrial Dealer shall obtain a Certificate of registration from the Controller by making an application in Form A together with the fee prescribed under clause 36 and a Certificate of source in Form O.
2. Every person including a manufacturer, an importer, a pool handling agency, wholesaler and a retail dealer intending to sell or offer for sale or carrying on the business of selling of fertiliser shall make a Memorandum of Intimation to the Notified Authority, in Form A1 duly filled in, in duplicate, together with the fee prescribed under clause 36 and certificate of source in Form O.

3. On receipt of a Memorandum of Intimation, complete in all respects, the Notified Authority shall issue an acknowledgement of receipt in Form A2 and it shall be deemed to be an authorization letter granted and the concerned person as authorised dealer for the purposes of this Order:

Provided that a certificate of registration granted before the commencement of the Fertiliser (Control) Amendment Order, 2003, shall be deemed to be an authorization letter granted under the provisions of this Order;

Provided further that where the applicant is a State Government, a manufacturer or an importer or a pool-handling agency, it shall not be necessary for it or him to submit Form O;

Provided also that a separate Memorandum of Intimation shall be submitted by an applicant for whole sale business or retail dealership, as the case may be;

Provided also that where fertilisers are obtained for sale from different sources, a certificate of source from each such source shall be furnished in Form O;

Provided also that where the manufacturer of organic fertiliser is a State Government or municipality, it shall not be necessary for it to obtain the authorisation letter;

Provided also that where the manufacturer of vermi-compost, other than a State Government or municipality, has annual production capacity less than 50 metric tonnes, it shall not be necessary for him to obtain the authorisation letter.

*Provided also that the manufacturer of Fermented Organic Manure and Liquid Fermented Organic Manure, shall not be required to obtain the authorisation letter under sub-clause (3) of clause 8 of the said Order for a period of three years from the date of issue of notification.

4. No authorisation letter shall be granted to any applicant for retail dealership, unless the applicant possess the certificate course of fifteen days from any State agriculture University or Krishi Vigyan Kendras or National Institute of agricultural Extension Management (MANAGE) or National Institute of Rural Development and Panchayati Raj (NIDPR) or Fertiliser Association of India or any other approved Government Institute :

Provided that a person in possession of Bachelor of Science in Agriculture or Chemistry or Diploma in agriculture Science from a recognised University or Institute or equivalent course having one of the subject on fertiliser or agri inputs, as notified by the State government shall not be required to possess separate certificate course:

Provided further that a dealer who has been granted authorisation letter before commencement of the Fertiliser (Inorganic, Organic or Mixed) (Control) Fourth Amendment Order, 2018 shall not be required to possess the qualification at the time of renewal of their authorisation letter.

*Vide S.O. 2216 (E) dt. 17.05.2023

: 7 :

परिशिष्ट-01 पृष्ठ क्र. 01 से 02 तक

(2)

संयोजक संचालक (उर्बरक)
कल्याण तथा कृषि विकास विभाग
मध्य प्रदेश, भोपाल

13/12/26
कल्याण तथा कृषि विकास विभाग
मंत्रालय, भोपाल